

(2024) 01 TDSAT CK 0012

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Broadcasting Petition No.573 Of 2018

Pimpri Chinchwad Media Communication Pvt Ltd

APPELLANT

Vs

Om Cable Vision And Ors

RESPONDENT

Date of Decision : 10-01-2024

Acts Referred:

Code of Civil Procedure Act, 1908 — Order 6 Rule 17

Citation : (2024) 01 TDSAT CK 0012

Hon'ble Judges : Ram Krishna Gautam, Member

Bench : Single Bench

Advocate : Vandana D. Jaisingh, Kanupriya Gupta, Nasir Husain

Judgement

1. Case taken up. Learned Counsel for Petitioner as well as Respondent No. 2 are present. Proceeding against Respondent No. 1 is running ex-parte.
2. Order dated 23.08.2023 is to be complied with and an application under Order 6 Rule XVII is to be moved by Petitioner, for which time is being requested. Let it be complied with. Application if any, after exchange with other side, be filed within a week. Counter, if any, be filed within one week thereafter. Evidence if any, in support of the amended pleading, may also be exchanged and filed.
3. List the matter on 29.02.2024 'for hearing'.